

- (2) Non-payment of arrears alleged to be due as a result of an arbitration award.

The poor performance on the 4th and 5th May was mainly due to the strike. Information regarding the decisions taken on the demands will be laid on the Table of the Sabha.

- (d) and (e) The required information is being collected and will be laid on the Table of the Sabha.

DEMONSTRATION BY MUSLIM WOMEN AGAINST DISCRIMINATION IN CIVIL LAWS

*259. SHRI S. K. VAISHAMPAYEN : Will the Minister of LAW be pleased to state whether Government's attention has been drawn to a news item in the Free Press Journal, Bombay, dated the 19th April, 1966, about the demonstration held by Muslim women demanding the end of discrimination in civil laws applied to different communities and state whether Government propose to bring forth a suitable legislation to end this discrimination ?

THE MINISTER OF LAW (SHRI G. S. PATHAK) : Yes, Sir. There is however no proposal in hand to undertake legislation on the subject.

IMPLEMENTATION OF LAND REFORMS IN KERALA

*260. SHRI D. THENGARI : Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state :

- (a) whether it is a fact that the provisions of the Land Reforms Act of Kerala, regarding land-ceiling, have not yet been implemented; and

- (b) if so, the reasons therefor, and by what time they would be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA) :

- (a) Provisions for preventing transfers which would affect surplus lands alone ceiling

were brought into force with effect from April 1, 1964.

- (b) In implementing the provisions relating to computation of surplus lands above ceiling, account has to be taken of settlement of claims for resumption and for ownership for tenants under the Tenancy Provisions of the Act, which are under implementation. Rules are being framed and other necessary steps are being taken to implement the remaining provisions of the Act as early as possible.

TRACTOR ALLOTMENT

*261. DR. ANUP SINGH : Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state :

- (a) what is the basis for allotment of agricultural tractors being imported from Russia to the different agents in the country;

- (b) what were the quotas allotted to the different agents of Russian Tractors in the years 1962, 1963, 1964 and 1965; and

- (c) whether it is a fact that over 60 per cent of the country's total demand for Tractors comes from the Northern Region, comprising of the States of Punjab, Uttar Pradesh, Rajasthan etc. if so, why proportionate supply is not being diverted to this region ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA) :

- (a) Allotment of tractors upto 1962 was made more or less on population basis of tractors in different regions of the country. From 1963 onward keeping in view the pressing demands of areas with lesser tractor population, some weightage was given to them in the regionwise allocation.

- (b) A statement is placed on the Table of the House. (*See below*).

- (c) No such regionwise assessment of demand has been made